

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/021/383/2017
Date of Order : 28-06-2018

Between :

Jambi Nagaraju S/o Thimmayya,
Aged 60 years, Chief Claims Officer,
South Central Railway, Rail Nilayam,
Secunderabad, State of Telangana,
R/o Railway Officers Quarter No.132,
South Lallaguda, Secunderabad.

....Applicant

AND

1. Railway Board,
Represented by its Secretary,
Ministry of Railways, Government of India,
Rail Bhawan, New Delhi.
2. Railway Board,
Represented by its Director (Estt.),
Ministry of Railways, Government of India,
Rail Bhawan, New Delhi.
3. Union of India,
Represented by its Secretary,
Ministry of Railways, Government of India,
Rail Bhawan, New Delhi.
4. General Manager,
South Central Railway,
Rail Nilayam, Secunderabad,
State of Telangana.
5. Shri M.Gunasekharam,
CCM/SC (CHOD), Rail Nilayam,
Secunderabad,
State of Telangana.Respondents

Counsel for the Applicant: Mr. P. V. Krishnaiah

Counsel for the Respondents : Mr. D. Madhava Reddy, SC for Rlys
Mr. G. Trinadha Rao for R-5

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

This Original Application is filed seeking the relief of declaring the proceedings E(O)III-2017/TR/158, dated 01.05.2017 and the consequential proceedings office order No.103/2017 issued vide No.SCR/P-HQ/260(a0/C-1/Conf./Vol.XIII, dated 01.05.2017 as arbitrary, illegal, discriminatory, malafide, violative of Article 14, 16 and 21 of the Constitution of India apart from contrary to Article 16(4)(a) of the Constitution of India and to set aside these and for consequential direction directing the respondents to forthwith post the applicant as CCM (CHoD) in place of the party respondent with effect from 01.05.2017 with all consequential benefits and pass such other order or orders as the Tribunal deems fit and proper in the circumstances of the case.

2. While the OA is pending, the applicant has attained the age of superannuation and retired from service on 31.12.2017 as per the memorandum dated 12.12.2017. Since the applicant retired, no cause survives in this case for adjudication.

3. Accordingly the OA is dismissed. No order as to costs.

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 28th June, 2018.
Dictated in Open Court.

